

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING**

LOK SABHA

**UNSTARRED QUESTION NO. 4460
(TO BE ANSWERED ON 12.08.2016)**

GUIDELINES TO MSO

4460. SHRI B. VINOD KUMAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- a) whether the Telecom Regulatory Authority of India (TRAI) has asked Multi System Operators (MSOs) to display details of their nodal officers on their website and inform the same to their linked LCOs for ease of business and to reduce disputes under the Telecommunication (Broadcasting and Cable Service) Interconnection (Digital Addressable Cable Television Systems) Regulation, 2012; and
- b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING {COL RAJYAVARDHAN RATHORE (Retd.)}

a) & (b) : As per Telecommunication (Broadcasting and cable services) Interconnection (Digital Addressable Cable Television Systems) Regulations, 2012 no Multi System Operator (MSO) shall make available signals of TV channels to any linked Local Cable Operator (LCO) without entering into a written interconnection agreement. Telecom Regulatory Authority of India (TRAI) has informed the Ministry that they have issued a letter on 27.06.2016 to all the Multi System Operators (MSOs) asking them to communicate in writing name and contact details of their nodal officers (State /district/city wise) to all its linked Local Cable Operators (LCOs) and also to put the same on MSOs official website prominently so that any LCO can easily approach the authorized person of MSO for ease of business and settlement of issues, if any, in a time bound manner.

In this regard, TRAI has also issued a Press Release on 27.06.2016.
